

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated- Guwahati the 23th May, 2022

NO. HC.VII-167(Pt.-VIII)/2014/3472/A #### The Hon'ble Gauhati High Court has been pleased to **exempt Shri Bablu Sutradhar**, Addl. District & Sessions Judge No.2, (FTC), Tinsukia, Assam from attending the **3 (three) day online programme on "Investigation of NDPS Cases and Trafficking"**, to be organised by the School of Forensic Risk Management and National Security, Gujarat from **30th May to 01st June, 2022**.

NO. HC.VII-167(Pt.-VIII)/2014/3473/A #### The Hon'ble Gauhati High Court has been pleased to nominate **Shri Lohit Kumar Saikia**, Addl. District & Sessions Judge No.1, Kamrup (M), to attend the **3 (three) day online programme on "Investigation of NDPS Cases and Trafficking"**, to be organised by the School of Forensic Risk Management and National Security, Gujarat from **30th May to 01st June, 2022** as per training scheduled attached herewith.

The Officer is required to register and pay the programme fee of **Rs. 2360/-** (Two Thousand Three Hundred & Sixty Rupees only) through the given link:

<https://forms.gle/qvzKToTucWa1BWAq9>

Further, the nominated officers are directed to submit a report after completion of the aforesaid programme.

By Order,
Sd/- R. A. Tapadar
REGISTRAR (JUDICIAL)

Memo No. HC.VII-167(Pt.-VIII)/2014/3474-3488/A Dated: 23-05-2022

Copy forward for information and necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati.
3. The Registrar (Admin./Vigilance/ Esstt.), Gauhati High Court, Guwahati

4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice (Acting), Gauhati High Court, Guwahati.
5. The District & Sessions Judge,
Kamrup (M) / Tinsukia
(He/She is requested to inform the Judicial Officer(s) under his/her control accordingly).
6. The Joint Registrar (Judl. / PM&P), Gauhati High Court, Guwahati.
7. Shri Lohit Kumar Saikia, Additional District & Sessions Judge No.1, Kamrup (M), Guwahati.
8. Shri Bablu Sutradhar, Addl. District & Sessions Judge No.2, (FTC), Tinsukia.
9. Dr. J.R. Gaur, Director, School of Forensic Risk Management and National Security, Lavad-Dahegam -382305, Gandhinagar, Gujarat
10. The Deputy Registrar (Finance), Gauhati High Court, Guwahati.
11. The Project Manager, Gauhati High Court, Guwahati.
(He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati).
12. The Administrative Officer, Judicial Academy, Assam with a **request to place the Notification before the Hon'ble Director, Judicial Academy.**
13. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.
14. The CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY)

R. A. Tapadar
23.05.22

REGISTRAR (JUDICIAL)

School of Forensic Risk Management and National Security

03 Days Training Programme on “Investigation of NDPS Cases and Trafficking”

Mode: Online

Link for registration: <https://forms.gle/qvzKT0TLUwA1BVAg9> after payment of Rs. 2,360/- as program fee.

Stakeholders: Police, Prosecution & Judiciary

Date	Session I 10.00 to 11.00 hrs	Session II 11.00 to 12.00 hrs	Session III 12.00 to 13.00 hrs	Lunch Break (13.00 to 14:00)		Session IV 14.00 to 15.00 hrs	Session V 15.00 to 16.00hrs
30 th May 2022	Drug Menace and NDPS Crime in India. Inauguration session (9.30 to 10.00 hrs)			Challenges faced by Investigators in drug Trafficking cases.		Clandestine Laboratories and Precursor Control.	Drug Identification and Testing
31 st May 2022	Problems faced by Forensic Examiners in NDPS Cases.	Classification of drugs and brief of different types of NDPS.	Crime Scene Investigation in Drugs related cases.		Money Laundering/Black Money in Drug Trafficking	Drugs detection and role of Canines and sensors	
01 st June 2022	Provisions of NDPS Act	Causes of failure of NDPS Cases in courts of law.	Novel Psycho-active substances and current issues faced.		Group Discussion among faculty/experts and participants.	Valedictory Address The certificate will be sent to participants through mail address.	